

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 03.01.2013

The meeting No.39/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 03.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|-------------------|
| 1. | Dr. R.A. Lal, Director | R.O., T.C., Noida |
| 2. | Shri Nand Lal, Sr. D.O. | DIPP |
| 3. | Shri K.C. Meena, Dy. DGFT | DGFT |
| 4. | Shri Kuldeep Singh, Assistant Director | MSME |
| 5. | Shri P.P. Pasricha, F.T.D.O. | DGFT |

At the outset, the Minutes of NC-V Meetings No.36/AM-13, dated 13.12.2012 and 37/AM-13, dated 20.12.2012 was taken for ratification. As there were no amendments to the same, the above referred minutes of 13.12.2012 and 20.12.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.39/AM-13 dated 03.01.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :39/84-ALC3/2012

MEETING DATE : 03.01.2013

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| 1 | Case No.: 9/29/84-ALC3/2012 | Party Name: LOYAL TEXTILE MILLS LTD | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status : Rejected |
| | HQ File :01/84/050/00255/AM13/ | RLA File :35/24/040/00011/AM13/ | Lic.No/Date:3510039251 12.09.2012 | Reject |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm | | | |

has not submitted requisite information/details called for vide DGFT's letter dated 29.11.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

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| 2 | Case No.:7/32/84-ALC3/2012 | Party Name: ACHIEVER APPARELS PVT. LTD., | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status : Rejected |
| | HQ File :01/84/050/00293/AM13/ | RLA File :05/23/040/00218/AM13/ | Lic.No/Date:0510334675 13.09.2012 | Reject |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted CAD/CAM, measurement chart and sketch of the export product in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly. | | | |

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| 3 | Case No.:16/31/84-ALC3/2012 | Party Name: ELEGANT OVERSEAS | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status : Rejected |
| | HQ File :01/84/050/00277/AM13/ | RLA File :05/23/040/00236/AM13/ | Lic.No/Date:0510335122 18.09.2012 | Reject |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the Norms Committee meeting held on 08.11.2012, the applicant firm was asked to furnish the information/details in respect of requirement of 1 st import item in Sq. meter in support of their proposal. The applicant firm in their reply dated 24.12.2012 simply converted running yard in meters and has mentioned it as Sq. meter. Width of the fabric in inches or meters has also not been given by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly. | | | |

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| | Case No.:19/31/84-ALC3/2012 | Party Name: CHIRIPAL INDUSTRIES LTD. | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status : Rejected |
| | HQ File :01/84/050/00280/AM13/ | RLA File :08/24/040/00201/AM13/ | Lic.No/Date:0810115374 25.09.2012 | Reject |

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| 4 | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 29.11.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p> |
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| 5 | Case No.:20/31/84-ALC3/2012 | Party Name: CHIRIPAL INDUSTRIES LTD. | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Rejected |
| | HQ File :01/84/050/00281/AM13/ | RLA File :08/24/040/00200/AM13/ | Lic.No/Date:0810115375 25.09.2012 | Reject |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 29.11.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p> | | | |

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| 6 | Case No.:22/35/84-ALC3/2012 | Party Name: E I DUPONT INDIA PVT LIMITED | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Rejected |
| | HQ File :01/84/050/00316/AM13/ | RLA File :34/24/040/00134/AM13/ | Lic.No/Date:3410035230 26.09.2012 | Reject |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the Norms Committee meeting held on 06.12.2012, the applicant firm was asked to furnish the technical literature in respect of import item No.2 to 6, supplier's recipe in support of their proposal. The applicant firm has not supplied the same in their reply dated 02.01.2013. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p> | | | |

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| | Case No.:6/31/84-ALC3/2012 | Party Name: RICHA & CO | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Approved |
| | HQ File :01/84/050/00267/AM13/ | RLA File :05/24/040/00254/AM13/ | Lic.No/Date:0510337130 12.10.2012 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & sample and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|--|-----------------|---|------------------|
| 1. | Ladies Jacket with pocket made of 50% Cotton 38% Nylon 11% Rayon 1% other fibre lace dyed knitted fabric, GSM-150+/-10% (Shell as imported) with 100% Polyester printed woven fabric (Indian as lining), Style No.IC300091 | 1200 Nos. | 50% Cotton 38% Nylon 11% Rayon 1% other fibre lace dyed knitted fabric, GSM-150+/-10% | 600.00 Kgs. |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/35/84-ALC3/2012

Party Name: GENERATION NEXT

Meet No/Date:39/84-ALC3/2012
03.01.2013

Status:
Deferred

HQ File :01/84/050/00299/AM13/

RLA File :03/94/040/00571/AM13/

Lic.No/Date:0310712786
15.10.2012

Defer Date:
31.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

Case No.:19/35/84-ALC3/2012

Party Name: RABIA LEATHER
INDUSTRIES PRIVATE LIMITED,

Meet No/Date:39/84-ALC3/2012
03.01.2013

Status:
Deferred

HQ File :01/84/050/00313/AM13/

RLA File :04/24/040/00146/AM13/

Lic.No/Date:0410140510

Defer Date:

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| 9 | | 16.10.2012 | 31.01.2013 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013. | | | |

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| 10 | Case No.: 4/35/84-ALC3/2012 | Party Name: SUPERHOUSE LTD., | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Deferred |
| | HQ File :01/84/050/00298/AM13/ | RLA File :06/24/040/00026/AM13/ | Lic.No/Date:0610029321 19.10.2012 | Defer Date: 31.01.2013 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013. | | | |

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| Case No.:29/35/84-ALC3/2012 | Party Name: RADNIK EXPORTS | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Approved | |
| HQ File :01/84/050/00323/AM13/ | RLA File :05/24/040/00273/AM13/ | Lic.No/Date:0510337602 23.10.2012 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| 1. | Ladies Car Coat made of 100% Polyester dyed woven fabric, GSM-200+/-10%, Style:ADANA | 997 Nos. | 100% Polyester dyed woven fabric, GSM-200+/-10%, width-55” | 3013 Sq. meter |
| The GSM should match in both import and export. | | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

| 12 | Case No.:20/35/84-ALC3/2012 | Party Name: A.I. ENTERPRISES PVT. LTD. | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Approved | | | | | | | | | |
|-------|---|--|---|---|-------|----------------|-----------------|-------------|------------------|----|---|-----------|---|
| | HQ File :01/84/050/00314/AM13/ | RLA File :04/24/040/00147/AM13/ | Lic.No/Date:0410140651 26.10.2012 | | | | | | | | | | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Wide Leg Trousers made of 100% Linen dyed woven fabric regular sanforized, GSM-113+/- 10%</td><td>1110 Nos.</td><td>100% Linen dyed woven fabric regular sanforized, GSM-113+/- 10%</td><td>2942 Sq. meter (@ 2.65 sq. meter per piece)</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | | S.No. | Export Product | Export Quantity | Import item | Quantity allowed | 1. | Wide Leg Trousers made of 100% Linen dyed woven fabric regular sanforized, GSM-113+/- 10% | 1110 Nos. | 100% Linen dyed woven fabric regular sanforized, GSM-113+/- 10% |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed | | | | | | | | | |
| 1. | Wide Leg Trousers made of 100% Linen dyed woven fabric regular sanforized, GSM-113+/- 10% | 1110 Nos. | 100% Linen dyed woven fabric regular sanforized, GSM-113+/- 10% | 2942 Sq. meter (@ 2.65 sq. meter per piece) | | | | | | | | | |

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| 13 | Case No.:7/35/84-ALC3/2012 | Party Name: SAMSONITE SOUTH ASIA PVT. LTD. | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Deferred |
| | HQ File :01/84/050/00301/AM13/ | RLA File :03/95/040/00578/AM13/ | Lic.No/Date:0310714244 05.11.2012 | Defer Date: 31.01.2013 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details of DC(MSME) letter dated 21.12.2012 are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013. | | | |

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| | Case No.:8/35/84-ALC3/2012 | Party Name: SAMSONITE SOUTH ASIA PVT. LTD. | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Deferred |
| | HQ File :01/84/050/00302/AM13/ | RLA File :03/95/040/00581/AM13/ | Lic.No/Date:0310714287 | Defer Date: |

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| 14 | | | 05.11.2012 | 31.01.2013 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details of DC(MSME) letter dated 21.12.2012 are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013. | | | |

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| 15 | Case No.:9/35/84-ALC3/2012 | Party Name: SAMSONITE SOUTH ASIA PVT. LTD. | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Deferred |
| | HQ File :01/84/050/00303/AM13/ | RLA File :03/95/040/00595/AM13/ | Lic.No/Date:0310714247 05.11.2012 | Defer Date: 31.01.2013 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details of DC(MSME) letter dated 21.12.2012 are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013. | | | |

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| 16 | Case No.:25/35/84-ALC3/2012 | Party Name: SHRI LAKSHMI COTSYN LIMITED, | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Deferred |
| | HQ File :01/84/050/00319/AM13/ | RLA File :05/24/040/00287/AM13/ | Lic.No/Date:0510338417 06.11.2012 | Defer Date: 31.01.2013 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013. | | | |

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| | Case No.:32/35/84-ALC3/2012 | Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD. | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Approved |
| | HQ File :01/84/050/00326/AM13/ | RLA File :05/24/040/00288/AM13/ | Lic.No/Date:0510338782 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|--|-----------------|--|------------------|
| 1. | Ladies Top made of 100% Linen printed woven fabric, GSM-125+/-10%, Style No.430410/430411/430478 | 6752 Nos. | 100% Linen printed woven fabric, GSM-125+/-10% | 12,210 Sq. meter |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/35/84-ALC3/2012

Party Name: PREMIER ENTERPRISES

Meet No/Date:39/84-ALC3/2012
03.01.2013

Status:
Approved

HQ File :01/84/050/00310/AM13/

RLA File :35/24/040/00017/AM13/

Lic.No/Date:3510039609
16.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|---|-----------------|----------------------------|------------------|
| 1. | Cotton grey cloth with micropake 600 X-ray thread (quantity of x-ray thread in cotton grey cloth = 1530 Kgs.) | 11,730.000 Kgs. | Micropake 600 X-ray thread | 1545.000 Kgs. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| 19 | Case No.:47/35/84-ALC3/2012 | Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED, | Meet No/Date:39/84-ALC3/2012 03.01.2013 | Status: Deferred |
| | HQ File :01/84/050/00341/AM13/ | RLA File :04/24/040/00177/AM13/ | Lic.No/Date:0410141046 16.11.2012 | Defer Date: 31.01.2013 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013. | | | |

MANUAL AGENDA CASES

(20)

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| Case No.650 | M/s Madhu India Deco Ltd., Lucknow |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/162/261/AM-13/DES-V |
| Enhancement of Kraft paper wastage from 10.19% to 15.42% to 100% EOU. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of applicant firm and defer the case for re-listing on 31.01.2013.

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| Case No.651 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/50/136/AM-13/DES-V |
| Ratification of input output norms in respect of Advance Authorisation No.3510038573 dated 15.06.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 30.11.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

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| Case No.652 | M/s D Decor Exports, Mumbai |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/50/210/AM-11/DES-V |
| Ratification of input output norms against Advance Authorisation No.0310596364 dated 12.10.2010. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the item of export is basically 'Booklets' and classification of export product under chapter 54 of ITC (HS) Code is not tenable. The export product falls under chapter 49 of ITC (HS) Code. The applicant firm has already applied for ratification of Advance Authorization No.0310715611 dated 23.11.2012 indicating "Booklet containing fabric samples" and mentioned ITC (HS) code as 49011020 with the same import item. Therefore, after deliberation the Committee has decided to transfer this case to NC-IV for a decision.

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| Case No.653 | M/s Orient Clothing Co. Pvt. Ltd., Gurgaon |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/162/405/AM-13/DES-V |
| Ratification of input output norms against Annual Advance Authorisation No.0510291829 dated 27.05.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that sample of the export product is still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

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| Case No.654 | M/s Radiant Exports, New Delhi |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/162/358/AM-13/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No. 0510334020 dated 07.09.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/109/2012-13/Hos., dated 02.01.2013 as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|----------------|--------|-------------|----------|
|-------|----------------|--------|-------------|----------|

| | | Quantity | | allowed |
|----|--|-------------|--|------------------|
| 1. | MANTA-01, Microfibre solid full, 100% Polyester knitted pile blankets, size- 180X220, GSM-280+/-10% | 46,098 Nos. | 100% Polyester knitted other pile microfiber solid fabric, GSM-280+/-10% | 54,675.00 Kgs. |
| | | | Vinyl Bag Polypropylene 43X32.5X10 cms | 46,098 pcs. |
| 2. | MANTA-02, Microfibre solid Queen, 100% Polyester knitted pile blankets, size- 220X240, GSM-280+/-10% | 28,600 Nos. | 100% Polyester knitted other pile microfiber solid fabric, GSM-280+/-10% | 45,036.00 Kgs. |
| | | | Vinyl Bag Polypropylene 43X38X10 cms | 28,600 pcs. |
| 3. | MANTA-03, Microfibre printed full, 100% Polyester knitted pile blankets, size- 180X220, GSM-280+/-10% | 15,600 Nos. | 100% Polyester knitted other pile microfiber printed fabric, GSM-280+/-10% | 18,503.00 Kgs. |
| | | | Vinyl Bag Polypropylene 43X32.5X10 cms | 15,600 pcs. |
| 4. | MANTA-04, Microfibre printed queen, 100% Polyester knitted pile blankets, size- 220X240, GSM-280+/-10% | 9100 Nos. | 100% Polyester knitted other pile microfiber printed fabric, GSM-280+/-10% | 14,330.00 Kgs. |
| | | | Vinyl Bag Polypropylene 43X38X10 cms | 9100 pcs. |
| 5. | MANTA-05 Polar Fleece printed full, 100% Polyester knitted blankets, size- 180X220, GSM-220+/-10% | 78,000 Nos. | 100% Polyester knitted polar fleece printed fabric, GSM-220+/-10% | 72,247.00 Kgs. |
| | | | 100% Polyester Tape, width-2" | 48,218.00 Meters |
| | | | Vinyl Bag Polypropylene, 48X18 cms | 78,000 pcs. |
| 6. | MANTA-06 Polar Fleece | 6884 Nos. | 100% Polyester knitted polar | 4379.00 Kgs. |

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| | printed Twin, 100% Polyester knitted blankets, size-140X190, GSM-220+/-10% | | fleece printed fabric, GSM-220+/-10% | |
| | | | 100% Polyester Tape, width-2" | 3690.00 Meters |
| | | | Vinyl Bag Polypropylene, 39X15 cms | 6884 pcs. |
| 7 | MANTA-07, Microfibre printed full, 100% Polyester knitted pile blankets, size-180X220, GSM-280+/-10% | 7800 Nos. | 100% Polyester knitted other pile microfiber printed fabric, GSM-280+/-10% | 9252.00 Kgs. |
| | | | Vinyl Bag Polypropylene 43X32.5X10 cms | 7800 pcs. |
| 8. | MANTA-08, Microfibre printed queen, 100% Polyester knitted pile blankets, size-220X240, GSM-280+/-10% | 3900 Nos. | 100% Polyester knitted other pile microfiber printed fabric, GSM-280+/-10% | 6142.00 Kgs. |
| | | | Vinyl Bag Polypropylene 43X38 cms | 3900 pcs. |
| 9. | MANTA-09 Polar Fleece printed full, 100% Polyester knitted blankets, size-180X220, GSM-220+/-10% | 78,000 Nos. | 100% Polyester knitted polar fleece full printed fabric, GSM-220+/-10% | 72,247.00 Kgs. |
| | | | 100% Polyester Tape, width-2" | 48,215.00 Meters |
| | | | Vinyl Bag Polypropylene, 48X18 cms | 78,000 pcs. |
| 10. | MANTA-10 Polar Fleece printed Twin, 100% Polyester knitted blankets, size-140X190, GSM-220+/-10% | 3530 Nos. | 100% Polyester knitted polar fleece printed fabric, GSM-220+/-10% | 2246.00 Kgs. |
| | | | 100% Polyester Tape, width-2" | 1892.00 Meters |
| | | | Vinyl Bag Polypropylene, | 3530 pcs. |

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| | | | 39X15 cms | |
| 11. | MANTA Baby-01, Microfibre 100% Polyester knitted pile blanket, Size-75X100, GSM-280+/-10% | 7150 Nos. | 100% Polyester knitted other pile baby microfiber solid fabric, GSM-280+/-10% | 1738.00 Kgs. |
| | | | Vinyl Bag Polypropylene 26X27X4 cms. | 7150 pcs. |
| 12. | MANTA Baby-02, Microfibre Embroidery 100% Polyester knitted pile blanket, Size-75X100, GSM-280+/-10% | 11,700 Nos. | 100% Polyester knitted other pile baby microfiber embroidery fabric, GSM-280+/-10% | 2791.00 Kgs. |
| | | | Vinyl Bag Polypropylene 26X27X4 cms. | 11,700 pcs. |
| 13. | MANTA Baby-03, Microfibre printed 100% Polyester knitted pile blanket, Size-75X100, GSM-280+/-10% | 3900 Nos. | 100% Polyester knitted other pile baby microfiber printed fabric, GSM-280+/-10% | 948.00 Kgs. |
| | | | Vinyl Bag Polypropylene 26X27X4 cms. | 3900 pcs. |
| 14. | MANTA Baby-04, Polar fleece printed 100% Polyester knitted blanket, Size-75X100, GSM-200+/-10% | 16,255 Nos. | 100% Polyester knitted baby polar fleece printed fabric, GSM-200+/-10% | 2803.00 Kgs. |
| | | | Vinyl Bag Polypropylene 28X9.5 cms. | 16,255 pcs. |
| 15. | MANTA Baby-05, Polar fleece Embroidery 100% Polyester knitted blanket, Size-75X100, GSM-200+/-10% | 21,986 Nos. | 100% Polyester knitted baby polar fleece embroidery fabric, GSM-200+/-10% | 3692.00 Kgs. |
| | | | Vinyl Bag Polypropylene 26X27X4 cms. | 21,986 pcs. |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

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| Case No.655 | M/s Texstyles, Noida |
| NC 39/AM-13, dt. 03.01.2013 | Pt. File No.01/84/50/125/AM-07/DES-V |
| Ratification of input output norms in respect of Advance Authorization No.0510183956 dated 02.06.2006. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 17.01.2013.

(26)

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| Case No.656 | M/s Richa & Co., New Delhi |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/50/242/AM-13/DES-V |
| Ratification of input output norms in respect of Advance Authorization No.0510337305 dated 16.10.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the CAD/CAM, measurement chart, sketch of the export product pertaining to style No.33242 in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 31.01.2013.

(27)

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| Case No.657 | M/s SRF Ltd., Viralimalai, Tamil Nadu |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/50/264/AM-13/DES-V |
| Ratification of input output norms in respect of Advance Authorization No.0410140459 dated 12.10.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|-----------------------|-----------------|-----------------|------------------|
| 1. | Synthetic fabrics 840 | 2,26,000 | Polyester chips | 2,49,165 Kgs. |

| | | | | |
|--|---|------|--|----------------|
| | Denier and above Polyester fabrics (EE), Dipped belting fabrics, Rubberised textile fabrics | Kgs. | Spin finish oil | 2136.00 Kgs. |
| | | | V.P. Latex | 14,690.00 Kgs. |
| | | | Resorcinol | 1582.00 Kgs. |
| | | | Formaldehyde | 2260.00 Kgs. |
| | | | Bonding Agent (Grill bond/Casabond/Vulcabond-E/Isobond PC45) | 1130.00 Kgs. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

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| Case No.658 | M/s Parasnath Tech Garments Pvt. Ltd., Kanpur |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/50/226/AM-13/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 0610028616 dated 23.08.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 31.01.2013.

(29)

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| Case No.659 | M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/50/221/AM-10/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 0410109455 dated 17.11.2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for sample of the export product from the applicant firm with the clarity of quantity of each type of pocketing fabric to be importing. Applicant firm may also give calculation sheet of the export product to enable to arrive at the required quantity per piece of each type of pocketing fabric. It was decided to defer the case for re-listing on 31.01.2013.

(30)

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| Case No.660 | M/s Gupta Exim (I) Pvt. Ltd., Faridabad |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/50/324/AM-09/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 0510228078 dated 24.09.2008. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 31.01.2013.

(31)

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| Case No.661 | M/s Office of Jt. DGFT, Kolkata |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/162/505/AM-13/DES-V |
| Clarification in respect of 100% Natural Silk Fabrics covered by SION J-124 (Textile Group) | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the request of Office of the Jt. DGFT, Kolkata to clarify whether the '100% Natural Silk Fabrics' as described in SION J-124 and 'Natural Silk Fabrics' as described by the exporters are one and the same. The Committee after deliberations with the technical members of the Committee clarified that both '100% Natural Silk Fabrics' and 'Natural Silk Fabrics' may be treated as similar.

Outside Agenda case

(32)

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| Case No.6 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 39/AM-13, dt. 03.01.2013 | File No.01/84/50/189/AM-11/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510030915 dated 14.07.2010. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and re-visited the issue of higher wastage norms. The Technical Members of the Committee felt that the ad-hoc norms for these products were earlier fixed based on factory visit by the technical members of the Norms Committee on 8th/9th February, 2010. During the visit, the technical members of the Committee saw the entire process and examined the requirement of raw material at each stage.

Secondly, the industry data from 3 other firms were taken on record while fixing the wastage norms. The norms were fixed in NC meeting held on 31.03.2011.

Thereafter, M/s Loyal Textiles Mills Ltd., Kovilpatti has been representing to enhance the wastage norms whereas NC has not received any representation from other firms so far. Therefore, the Technical Members of the Committee felt that since the ad-hoc norms were fixed based on industry data of three other firms, enhancing the wastage norms on the basis of representation of one firm will not be a fair decision. Any further enhancement of wastage norms only for this firm will only be possible on the actual requirement to be certified by a factory visit. If factory visit is not permissible as a policy, then Technical members expressed their inability to be a party to any decision for further enhancement of wastage norms. Accordingly, the Committee could not agree with the request of the applicant firm.
